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Indian Lunacy (Madras Amendment) Act, 1943 12 of 1943

[22 June 1943]

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PREAMBLE

An Act further to amend the Indian Lunacy Act, 1912, in its application to the Province of Madras.

Whereas it is expedient further to amend the Indian Lunacy Act, 1912 (Central Act IV of 1912), in its application to the Province of Madras for the purpose hereinafter appearing; 2[It is hereby enacted as follows:--]

1. For Statement of Objects and Reasons, see Fort St. George Gazette, dated 26th January 1943, Part IV-A, page 10.

1. Short title :-

This Act may be called the Indian, Lunacy (Madras Amendment) Act, 1943.

2. Amendment of section 33-A, Central Act IV of 1912 :-

In section 33-A of the Indian Lunacy Act, 1912 (Central Act IV of 1912), for the word and figures "section 14," the word and figures "sections 7, 10, 14," shall be substituted.